

COURT-II**Before the Appellate Tribunal for Electricity****(Appellate Jurisdiction)****APPEAL NOS. 230 & 231 OF 2014****Dated: 5th November, 2015****Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I.J. Kapoor, Technical Member****APPEAL NO. 230 OF 2014****In the matter of:****BSES Rajdhani Power Ltd.****...Appellant(s)****Versus****Delhi Electricity Regulatory Commission****...Respondent(s)**

Counsel for the Appellant(s) :

Mr. Dushyant Manocha

Counsel for the Respondent(s) :

Mr. Manoj Kumar Sharma

APPEAL NO. 231 OF 2014**In the matter of :****BSES Yamuna Power Ltd.****...Appellant(s)****Versus****Delhi Electricity Regulatory Commission****...Respondent(s)**

Counsel for the Appellant(s) :

Mr. Dushyant Manocha

Counsel for the Respondent(s) :

Mr. Manoj Kumar Sharma

ORDER

Pleadings in the instant batch of Appeals are said to be complete.

These Appeals are adjourned as per the letter circulated by Mr. Pradeep Mishra, learned counsel for the respondent/State Commission.

Post these Appeals for arguments of the appellant on 13th January, 2016.

Learned counsel for the appellants in each of the Appeals may file his Written Note of Submissions/Written Submissions, if he so likes.

(I.J. Kapoor)
Technical Member
rkt/dk**(Justice Surendra Kumar)**
Judicial Member